## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

## RAJYA SABHA UNSTARRED QUESTION NO - 590

ANSWERED ON - 24/07/2025

## LEGAL AWARENESS CAMPS AND PROGRAMMES

590 # DR. SUDHANSHU TRIVEDI:

SHRI RYAGA KRISHNAIAH:

SHRI NARAYANA KORAGAPPA:

SHRI MADAN RATHORE:

SHRI MAYANKKUMAR NAYAK:

SHRI MANAN KUMAR MISHRA:

DR. K. LAXMAN:

SHRI BRIJ LAL:

Will the Minister of Law and Justice be pleased to state:

- (a) the achievements of Government in strengthening access to justice through Legal Services Authorities during the last three years;
- (b) the impact of legal awareness camps and programmes organised across the country; and
- (c) the ambit and outcome of Legal Aid Defence Councel System (LADCS) in providing free legal aid in criminal cases to eligible beneficiaries?

## **ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a): The National Legal Services Authority (NALSA) was constituted under the Legal Services Authorities (LSA) Act, 1987 to provide free and competent legal services to the weaker sections of the society including beneficiaries covered under Section 12 of the LSA Act, 1987, which aims to ensure that the opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities, and to organize Lok Adalats for amicable settlement of

disputes. In addition, NALSA has also formulated various schemes for the implementation of preventive and strategic legal service programmes, which are implemented by the Legal Services Authorities at various levels i.e. State, District and Taluka level. The details of persons benefited through Legal aid and advice under various activities/programmes undertaken by Legal Services Authorities during the last three years are as under:

Year	Persons benefited through Legal aid and advice	
2022-23	12,14,769	
2023-24	15,50,164	
2024-25	16,57,527	
Total	44,22,460	

The details of cases/issues settled through Lok Adalats are as under:

Year	State Lok Adalat	Permanent Lok Adalat	National Lok Adalat*
2022-23	8,51,309	1,71,138	4,19,26,010
2023-24	12,07,103	2,32,763	8,53,42,217
2024-25	13,44,814	2,37,980	10,45,26,119
Total	34,03,226	6,41,881	23,17,94,346

<sup>\*</sup> Data in respect of National Lok Adalat pertains to the calendar year of 2022, 2023 and 2024.

(b): The legal awareness programmes are held across the country by Legal Service Authorities in regard to various laws and schemes relating to children, labourers, victims of disaster, SC and ST, persons suffering from disability, etc. The Legal Services Authorities also prepare booklets and pamphlets in simple language on various laws which are distributed amongst the people. The details of legal awareness camps/programs organized by Legal Service Authorities during the last three years are as under:

Year	No. of Legal Awareness programmes organised	No. of Persons attended
2022-23	4,90,055	6,75,17,665
2023-24	4,30,306	4,49,22,092
2024-25	4,62,988	3,72,32,850
Total	13,83,349	14,96,72,607

(c): The Government of India is also implementing a Central Sector Scheme namely; Legal Aid Defense Counsel System (LADCS) Scheme through NALSA since 2023-24. This Scheme aims to provide legal aid with regard to criminal cases to the beneficiaries eligible for legal aid under Section 12 of the LSA Act, 1987. As on 30<sup>th</sup> June 2025, LADC offices are functional in 662 districts across the country. The details of cases assigned to and disposed by Legal Aid Defence Counsels (LADCSs) during the last two years are as under:

Year	Cases assigned to LADCs	Cases disposed by LADCs
2023-24	3,36,830	2,12,505
2024-25	5,32,413	3,72,750
Total	8,69,243	5,85,255

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